

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

(on behalf of Appellant)

Excise Appeal No. 968 of 2011

(Arising out of Order-in-Appeal No. SB/68 & 69/Th-1/2011 dated 14-02-2011. passed by Commissioner (Appeals), Mumbai Zone-I.)

.....Appellant

HILTON METAL FORGING LTD

Plot No. 21, 25, 26, 28 to 30
Shah Mehta Industrial Estate
Village Gonsai, Taluka Wada
District Thane

VERSUS

Commissioner of Central Excise THANE-I

.....Respondent

4th Floor, Navprabhat Chambers
Ranade Road, dadar (W)
Mumbai 40028.

APPEARANCE:

Shri Dube, Advocate for the Appellant
Shri N.N. Prabhudesai, Supdt., Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87340/ 2019

Date of Hearing: .17-12-2019

Date of Decision: 17-12-2019

SUVENDU KUMAR PATI:

This application seeks withdrawal of appeal filed by the Applicant against order-in-appeal no. SB/68 & 69/Th-1/2011 dated 14-02-2011 of Commissioner (Appeals), Mumbai Zone-I.

2. Learned Counsel for the appellant submits that the dispute has been resolved under Sabka Vishwas Scheme, 2019 and duty liability has been duly discharged. Learned Authorised Representative also confirms the same.

3. The application is allowed and appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)